## Annexure-3

## Name of the Corporate Debtor: INDORE DEWAS TOLLWAYS LIMITED

Date of Commencement of Liquidation: 25th February, 2025 (Order Received Date: 27th Feb, 2025)

List of stakeholders as on: 29th March 2025 (being the last date for submission of claims)

## **List of Secured Financial Creditors**

(Amount in ₹)

SI. No.	creditor	Details of claimreceived		Details of claim admitted								Amount		Amount	Remarks,if
		Date of receipt	Amountclaimed	1	claim	Amount coveredby security interest	security	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted	of continge ntclaim	of any mutual dues, that maybe set off	of claim rejected t	of claim under verificati on	any
1	State Bank of India	16-03- 2025	85,80,35,632.30	85,80,35,632.30	TL & FITL	Yes	Yes	Refer Note 1	No	11.64	NIL	NIL	NIL	NIL	Refer Notes
2	Punjab National Bank	29-03- 2025	2,42,52,41,338.32	2,42,52,41,338.32	TL & FITL	Yes	Yes	Refer Note 1	No	32.90	NIL	NIL	NIL	NIL	Refer Notes
3	India Infrastructu re Finance Company Limited	21-03- 2025	1,63,74,50,174.98	1,63,74,50,174.98	TL & FITL	Yes	Yes	Refer Note 1	No	22.21	NIL	NIL	NIL	NIL	Refer Notes
4	Union Bank of India	25-03- 2025	2,46,63,02,689.91	2,45,08,60,704.90	TL & FITL	Yes	Yes	Refer Note 1	No	33.24	NIL	NIL	1,54,41,98 5.01	NIL	Refer Notes
TOTAL		7,38,70,29,835.51	7,37,15,87,850.50						99.99			1,54,41,9 85.01			

## Note

- Security Interest taken as per Loan Sanction letter and claim submission form which is as below

  Primary Security Security Created by first charge on i) all monies including toll collected on the project highway to the credit of the Escrow Account/DSRA as per the provisions of the Concession Agreement ii) All the borrower's properties and assets excluding the Project Assets iii) All intangible assets of the Borrower nowided that any enforcement of the pledge over shares shall subject to prior approval of NHAL as provided in the Concession Agreement.
- iv) Pledge of shares aggregating to 51% of the paid-up equity capital of the borrower, provided that any enforcement of the pledge over shares shall subject to prior approval of NHAI as provided in the Concession Agreement A first charge by wat of assignment or creation of Security Interest on i) All rights, titles, interests, benefits, claims and demands of IDTL under project documents subject to the provisions of Concession Agreement. ii) Assignment of rights in favour of the lenders in accordance with the substitution agreement in respect of financing by the senior lenders under the financing documents for the project iii) lenders to be named as loss payees in the insurance policies. Collateral Security Pari Passu charge on all that piece or parcel of freehold non-agricultural land admeasuring 192.50 sqm forming part of the property known as private plot no 2 or thereabouts forming part of survey no. 167/1 of Mouza Mihadi, Taluka Bhandara, District Maharashtra in the name of company

2) Pledge of Shares by Gayatri Projects Limited and Gayatri Infra Ventures Limited